

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—

- (1) G.S.R. 586 (E), dated the 3rd August, 2023, imposing an Anti-Dumping duty on Dispersion Unshifted Single Mode Optical Fiber originating in, or exported from China PR, Indonesia and Korea RP.
- (2) G.S.R. 634(E), dated the 29th August, 2023, imposing an Anti-Dumping duty on Fishing Net originating in, or exported from China PR and Malaysia.
- (3) G.S.R. 661(E), dated the 11th September, 2023, imposing an Anti-Dumping duty on Flat Base Steel Wheels originating in, or exported from China PR.

[Placed in Library. For (1) to (3) See No. L.T. 10061/17/23]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (1) of Section 8 of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—

- (1) G.S.R. 616(E), dated the 19th August, 2023, amending the Second Schedule to the said Act, by inserting certain entries in that Schedule.
- (2) G.S.R. 628(E), dated the 25th August, 2023, amending the Second Schedule to the said Act, by inserting certain entries in that Schedule.

[Placed in Library. For (1) and (2) See No. L.T. 10062/17/23]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—

- (1) G.S.R. 617(E), dated the 19th August, 2023, exempting the onions, when exported out of India, from so much of the duty of customs leviable thereon.
- (2) G.S.R. 629(E), dated the 25th August, 2023, amending the Principal Notification No. G.S.R.796 (E), dated the 31st October, 2022, by inserting certain entries in that Notification.

- (3) G.S.R. 643(E), dated the 31st August, 2023, amending the Principal Notification No. G.S.R.69 (E), dated the 1st February, 2021, by substituting certain entries in that Notification.
- (4) G.S.R. 653(E), dated the 5th September, 2023, amending the Principal Notification No. G.S.R. 785 (E), dated the 30th June, 2017, by substituting certain entries in that Notification.
- (5) G.S.R. 656(E), dated the 5th September, 2023, amending the Principal Notification No. G.S.R. 785 (E), dated the 30th June, 2017, by omitting/substituting certain entries in that Notification.

[Placed in Library. For (1) to (5) See No. L.T. 10063/17/23]

- (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-Section 2 of Section 38 of Central Excise Act, 1944, along with Explanatory Memoranda:—

- (1) G.S.R. 600(E), dated the 14th August, 2023, amending the Principal Notification No. 584(E), dated the 19th July, 2022, by substituting certain entries in that Notification.
- (2) G.S.R. 601(E), dated the 14th August, 2023, amending the Principal Notification No. 492(E), dated the 30th June, 2022, by substituting certain entries in that Notification.
- (3) G.S.R. 646(E), dated the 1st September, 2023, amending the Principal Notification No. 584(E), dated the 19th July, 2022, by substituting certain entries in that Notification.
- (4) G.S.R. 647(E), dated the 1st September, 2023, amending the Principal Notification No. 492(E), dated the 30th June, 2022, by substituting certain entries in that Notification.

[Placed in Library. For (1) to (4) See No. L.T. 10064/17/23]

- (E) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 571(E), dated the 31st July, 2023, allocating certain areas of jurisdiction among the authorized Competent Authorities, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988.

[Placed in Library. See No. L.T. 10065/17/23]